

(2020) 10 CAT CK 0129

In the Central Administrative Tribunal

Case No : Original Application No. 2171 Of 2019, Miscellaneous Application No. 297 Of 2020, Miscellaneous Application No. 2333, 3400 Of 2019

Sonia Mehta

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 22-10-2020

Acts Referred:

Citation : (2020) 10 CAT CK 0129

Hon'ble Judges : L. Narasimha Reddy, J; Aradhana Johri, Member (A)

Bench : Division Bench

Advocate : Yogesh Sharma, Hanu Bhaskar

Final Decision : Dismissed

Judgement

L. Narasimha Reddy, J

1. This O.A. is filed challenging the order of transfer of the applicant from New Delhi to Kolkata. The O.A. has undergone several stages. On the last

date of hearing, it emerged that the applicant does not have any objection if she is transferred to Mumbai. Learned counsel for respondents submitted

that today itself, an order was passed transferring the applicant from New Delhi to Mumbai.

2. In view of this development, Mr. Yogesh Sharma, learned counsel for applicant sought permission of the Tribunal to withdraw the O.A.

3. Permission accorded. The O.A. is dismissed as withdrawn.

All the pending M.A.s shall stand disposed of.

There shall be no order as to costs.